## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-177/ND/2017

In the matter of:

Mr. Sanjeev Kumar Khokher

Vs.

Cititech. Estate (P) Ltd

.. PETITIONER

.. RESPONDENT

SECTION:

Under Section 241-242

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN. Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Mr. Rajan Gupta, Advocate

For the Respondent/Corporate Debtor: : Mr. Ankit Singal & Mr. Aditya, for R-1,2,4

Mr. Sanjeev Kumar, Advocate, for R-5

For the Intervener

:

## ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Respondents 1, 2 & 4 are also present. Ld. Counsel for the petitioner seeks some time to comply with the Order dated 23.1.2018 passed by this Tribunal in relation to serving of L.Rs of R-3 with the amended copy of petition.

Taking into consideration the same, 2 weeks time is finally granted to the Ld. Counsel for the petitioner to comply with the same and file the affidavit of compliance in relation to the directions issued by this Tribunal vide Order dated 23.1.2018. In relation to R-5, there is no appearance nor any reply filed despite service. A final opportunity is granted to R-5 to file reply, failing which, R-5 will be set ex-parte.

List on 08.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.2.2018